

RATIFIED MINUTES OF MEETING No.05/17 OF NORMS COMMITTEE-I (DES-I SECTION)
SCHEDULED TO BE HELD ON 07.06.2016 BUT ACTUALLY HELD ON 03.06.2016

Please Note

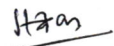
- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 05/17 of the Norms Committee (NC-I) for the licensing year 2016-2017 which was scheduled to be held on 07.06.2016 **was actually held on 03.06.2017** under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015–2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.: 15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:19.07.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 19.07.2016.			


HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:19.07.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 19.07.2016.			

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Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:19.07.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 19.07.2016.			

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Case No.:3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited. Case is deferred to 19.07.2016.			

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Case No.:2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm has requested for time up to mid-May vide letter dated 22.04.2016 to furnish reply to the deficiency (raised by DHI vide UO No.3 (38)/14-TSW (B) dated 04.01.2016) letter sent to them on 22.02.2016 through email and decided to grant time as requested by them to submit reply. Case is deferred to 19.07.2016.			

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6	Case No.:7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	
	Decision: The Committee decided to ratify the norms based upon recommendation of C&PC vide OM No. 46011/79/2015-PC-II dated 04.05.2016 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.			

7	Case No.:37/19/80-ALC2/2014	Party Name:KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:19.07.2016
	Decision: The Committee noted that DHI has informed that the firm's reply dated 19.12.2015 is incomplete as it has not furnished requisite information to the deficiency letter issued to them vide UO No. 3/119/2015-TSW (B) dated 3/2016 and reminder dated 16.05.2016 and decided to send final reminder to furnish reply failing which the case will be rejected without further notice with direction to the firm to applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.			

8	Case No.:6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's additional information dated 28.02.2016 has been sent to MSME on 10.05.2016 for comments. Case is deferred to 19.07.2016.			

9	Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's reply dated 09.03.2016 has been sent to DHI on 10.03.2016 for examination and comments. Case is deferred to 19.07.2016.			

10	Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:19.07.2016
	Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. In this case essentiality certificate from Directorate General of Hydrocarbons, Ministry of Petroleum			

and Natural Gas has not been furnished by the firm in r/o the above mentioned Advance Authorization. Reference in this regards has been made to TRU, Department of Revenue. Reply is awaited.

Case is deferred to 19.07.2016.

11	Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	
Decision : The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/11 dated 03.06.2016 as under:- 1. Net weights of 72.5 MT, 80 MT & 18 MT may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 14430 Kgs. as 1.05 Kgs./ Kg. content in export items . 4. Quantity of import item at Sl. No. 2 may be allowed as 311.7 Kgs. as 1.133 Kgs./ Kg. content in export items after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 163750 Kgs. & 29687 Kgs. respectively as per SION C-1519. 6. Quantity of import item at Sl. No. 5 may be allowed as 18810 Kgs. as 1.20 Kgs./ Kg. content in export items after 20 % recovery from scrap. 7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 4510 Meters on net to net basis. 8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 1100 Nos. each on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.				

12	Case No.:10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 29.01.2016 for examination and comments. Case is deferred to 19.07.2016.				

13	Case No.:11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to MSME on 21.01.2016 for examination and comments. Case is deferred to 19.07.2016.				

14	Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date:0810133876 20.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application was again sent to C&PC on 13.01.2016 for examination and comments. Case is deferred to 19.07.2016.				

15	Case No.: 15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 19.07.2016.				

16	Case No.: 16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 19.07.2016.				

17	Case No.: 19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed by reminder dated 30.03.2015; 25.06.2015; DO letter from Chairman to JS, C&PC on 23.07.2015 and 29.12.2015 for comments. Case is deferred to 19.07.2016.				

18	Case No.: 23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:19.07.2016
Decision : The Committee noted that the firm's reply dated 30.07.2015 has been sent to C&PC on 06.08.2015 and additional reply dated 30.09.2015 also sent to C&PC on 09.10.2015 followed by reminder on 11.01.2016 for comments. Case is deferred 19.07. 2016.				

19	Case No.:16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 followed by reminder on 28.07.2015; 11.09.2015; 20.10.2015, 08.12.2015 and 11.01.2016 to expedite comments. However DRDO has informed that the application has been forwarded to Department of Expenditure, M/o Finance for comments. Case is deferred to 19.07.2016.			

20	Case No.:56/2/80-ALC2/2016	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

21	Case No.:61/2/80-ALC2/2016	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00064/AM17/	RLA File :09/24/040/00029/AM16/	Lic.No/Date:0910061907 21.04.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

22	Case No.:11/2/80-ALC2/2016	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Closed
	HQ File :01/80/050/00014/AM17/	RLA File :03/94/040/01207/AM15/	Lic.No/Date:0310795529 24.04.2015	
	Decision: The Committee noted that RA has intimated that the case was not required to be forwarded to Norms Committee since it was a GN-4 case. Accordingly, it was decided to withdraw the case from the norms committee and revert back the same to RA with direction to process and redeem the case strictly in terms of GN-4 of Engineering Products with accountability clause. RA may take further necessary action accordingly.			

23	Case No.:53/2/80-ALC2/2016	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00056/AM17/	RLA File :03/94/040/00060/AM16/	Lic.No/Date:0310795652 30.04.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			


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24	Case No.: 78/6/83-ALC1/2015	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 02.06.2016 for comments. Case is deferred to 19.07.2016.			

25	Case No.: 2/22/80-ALC2/2015	Party Name: PUSH-UP THREAD DIES PVT.LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00412/AM16/	RLA File :33/21/040/00008/AM16/	Lic.No/Date:3310030208 22.06.2015	Defer Date:19.07.2016
	Decision: The Committee noted that reminder through email dated 22.02.2016 has been issued to RA and firm to send hard copies of the application to DGFT HQ for consideration of their case. Case is deferred to 19.07.2016.			

26	Case No.: 12/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date:19.07.2016
	Decision: The Committee noted that recommendation from C&PC has been received. However, NC decided to send the case to MSME (Chemical Division) for re-examination and comments. Case is deferred to 19.07.2016.			

27	Case No.: 3/10/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's reply dated 09.01.2016 has been sent to MSME for examination and comments on 14.01.2016. Case is deferred to 19.07.2016.			

28	Case No.: 50/2/80-ALC2/2016	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00053/AM17/	RLA File :07/24/040/00125/AM16/	Lic.No/Date:0710108479 08.07.2015	
	Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No.TSW B 3/26/20TL-13024/82/2016-MMM&A-DCMSME dated 20.05.2016(copy to be sent to RA and firm). RA may take action accordingly.			

29	Case No.: 31/13/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0610038194	Defer

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:01/80/050/00281/AM16/	:06/24/040/00016/AM16/	17.07.2015	Date:19.07.2016
Decision: The Committee noted that recommendation from C&PC has been received. However, NC decided to send the case to MSME (Chemical Division) for re-examination and comments. Case is deferred to 19.07.2016.			

30	Case No.:15/13/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00265/AM16/	RLA File :05/24/040/00199/AM16/	Lic.No/Date:0510395057 23.07.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's additional reply dated 03.12.2015 has been sent to C&PC on 28.12.2015 for examination and comments. Case is deferred to 19.07.2016.				

31	Case No.:60/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00063/AM17/	RLA File :05/24/040/00196/AM16/	Lic.No/Date:0510395077 24.07.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

32	Case No.:7/2/80-ALC2/2016	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00010/AM17/	RLA File :34/24/040/00321/AM15/	Lic.No/Date:3410041410 29.07.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

33	Case No.:83/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

34	Case No.:7/16/80-ALC2/2015	Party Name: WHEELS INDIA LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00292/AM16/	RLA File :04/24/040/00131/AM16/	Lic.No/Date:0410160967 31.08.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's additional information dated 16.05.2016 has been sent to DHI on 20.05.2016 for examination and comments. Case is deferred to 19.07.2016.				

35	Case No.:1/16/80-ALC2/2015	Party Name: GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
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HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred 19.07.2016.			

Case No.: 104/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
HQ File :01/80/050/00107/AM17/	RLA File :04/24/040/00135/AM16/	Lic.No/Date:0410161012 11.09.2015	
36	Decision : The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/36 dated 03.06.2016 as under:- - Quantities of import items at Sl. No. 1, 4 & 5 may be allowed as applied for being 1.02 % of FOB Value of exports. - Quantities of import items at Sl. No. 2, 3 & 6 to 10 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly.		

Case No.: 57/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
37	HQ File :01/80/050/00060/AM17/	RLA File :05/24/040/00297/AM16/	Lic.No/Date:0510395736 24.09.2015 Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.		

Case No.: 1/2/80-ALC2/2016	Party Name: WIRTGEN INDIA PRIVATE LIMITED,	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
38	HQ File :01/80/050/00004/AM17/	RLA File :31/82/040/00132/AM16/	Lic.No/Date:3110065701 08.10.2015 Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.		

Case No.: 106/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00109/AM17/	RLA File :04/24/040/00145/AM16/	Lic.No/Date:0410161085 08.10.2015
39	Decision : The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/39 dated 03.06.2016 as under:- - Quantities of import items at Sl. No. 1 to 10, 13 to 22 & 24 to 32 may be allowed on net to net basis with accountability clause. - Quantities of import items at Sl. No. 11, 12 & 23 may be allowed on net to net basis as claimed by the firm. RA may take further necessary action accordingly.		

Case No.:23/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
HQ File :01/80/050/00026/AM17/	RLA File :05/23/040/00289/AM16/	Lic.No/Date:0510395868 09.10.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/40 dated 03.06.2016 as under:- 1. Net Empty weights of export items at Sl. No. 1 & 2 may be specified as 101 MT & 101 MT respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 11596 Kgs. inclusive of 56.3 % wastage after taking 20 % recovery from scrap. 4. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 9970 Kgs. inclusive of 71 % wastage after taking 20 % recovery from scrap. 5. Quantity of import item at Sl. No. 4 may be allowed as 8 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 32200 Kgs. inclusive of 2.04 % wastage. 6. Quantity of import item at Sl. No. 5 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 6600 Kgs. inclusive of 2.04 % wastage. 7. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4000 Kgs. inclusive of 2.04 % wastage. 8. Quantities of import items at Sl. No. 7 & 9 to 13(welding materials) may be allowed as applied for i.e. 650 Kgs., 750 Kgs., 2700 Kgs., 2000 Kgs., 2000 Kgs. & 1500 Kgs. respectively. 9. Quantity of import item at Sl. No. 8 (FCAW wire) may be allowed as 1333 Kgs. RA may take further necessary action accordingly.			

Case No.:2/16/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00287/AM16/	RLA File :09/24/040/00388/AM16/	Lic.No/Date:0910062708 12.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm and the RA were requested to forward hard copy of the application on 07.12.2015 followed by reminder on 11.01.2016, 22.02.2016 and 16.05.2016 sent through email and decided to issue another reminder to the RA and firm to send 4 sets of application for consideration of the case. Case is deferred to 19.07.2016.			

Case No.:79/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

Case No.:80/2/80-ALC2/2016	Party Name: DYNAMATIC	Meet No/Date:5/80-	Status:
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	TECHNOLOGIES LIMITED,	ALC2/2016 07.06.2016	Deferred
HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

44	Case No.:3/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

45	Case No.:4/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00289/AM16/	RLA File :09/24/040/00398/AM16/	Lic.No/Date:0910062718 13.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

46	Case No.:5/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

47	Case No.:25/2/80-ALC2/2016	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00028/AM17/	RLA File :32/21/040/00079/AM16/	Lic.No/Date:3210077724 19.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DEIT on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

48	Case No.:17/16/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00302/AM16/	RLA File :05/24/040/00305/AM16/	Lic.No/Date:0510396006 21.10.2015	Defer Date:19.07.2016

Decision: The Committee noted that the firm's application has been sent to C&PC on 28.12.2015 for examination and comments.
Case is deferred to 19.07.2016.

49	Case No.: 18/16/80-ALC2/2015	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Closed
	HQ File :01/80/050/00303/AM16/	RLA File :05/24/040/00221/AM16/	Lic.No/Date:0510396072 30.10.2015	
Decision: The Committee noted that RA vide letter No.05/24/40/00221/AM-16/ZALC-II/CLA dated 11.04.2016 has confirmed that the above mentioned AA has been issued to the firm on Repeat basis in terms of Para 4.12 of HBP 2015-20 and accordingly decided to close the case. RA may take further necessary action accordingly.				

50	Case No.: 19/16/80-ALC2/2015	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00304/AM16/	RLA File :09/24/040/00430/AM16/	Lic.No/Date:0910062807 30.10.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

51	Case No.: 4/2/80-ALC2/2016	Party Name: THERMAX LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

52	Case No.: 3/2/80-ALC2/2016	Party Name: FABTECH PROJECTS & ENGINEERS LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00006/AM17/	RLA File :31/83/040/00108/AM16/	Lic.No/Date:3110065749 05.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 16.05.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.				

53	Case No.: 81/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

54	Case No.:27/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5 & 11 (Export product wise) of Standard Deficiency Letter. Case is deferred to 19.07.2016.				

55	Case No.:33/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00036/AM17/	RLA File :03/94/040/00621/AM16/	Lic.No/Date:0310800216 10.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that RA has forwarded only one copy of the application without copy of the AA and accordingly decided to issue reminder to the RA & Firm to send 3 more sets of application with copies of AA to DGFT for consideration of the case. Case is deferred to 19.07.2016.				

56	Case No.:52/2/80-ALC2/2016	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00055/AM17/	RLA File :03/94/040/00573/AM16/	Lic.No/Date:0310800189 10.11.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/56 dated 03.06.2016 as under:- - Net Empty weight of export products at Sl. No. 1, 2 & 3 may be specified as 152.097 MT, 102.574 MT & 78.668 MT respectively. - Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 334499 Kgs. as 1.091 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. - Quantity of import item at Sl. No. 2 may be allowed as 127 Nos. on net to net basis. Duty free weight of this item may be allowed as 19711 Kgs. as 1.066 Kgs./kg. content in export items after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 3 may be allowed as 6 Nos. on net to net basis. - Duty free weight of this item may be allowed as 65 Kgs. as 1.05 Kgs./kg. content in export items. - Quantity of import item at Sl. No. 4 may be allowed as 1191 Kgs. (198 Nos.) on net to net basis. - Quantity of import item at Sl. No. 5 may be allowed as 114 Kgs. (18 Nos.) on net to net basis. - Quantities of import items at Sl. No. 6, 7 & 8 (welding Consumables) may be allowed as applied for i.e. 2244 Kgs., 3210 Kgs. & 2244 Kgs. respectively. RA may take further necessary action accordingly.				

57	Case No.:2/2/80-ALC2/2016	Party Name: OPTIMA WIRES PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that as hard copy of the application of the firm has not been received, reminder to the firm and the RA was issued on 16.05.2016 through email and decided to remind them again to forward 4 sets of the application for consideration of the case. Case is deferred to 19.07.2016.				

58	Case No.:14/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

59	Case No.:5/2/80-ALC2/2016	Party Name: BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00008/AM17/	RLA File :34/24/040/00217/AM16/	Lic.No/Date:3410041694 26.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's reply dated 23.05.2016 has been received and is being sent to the DIPP for examination and comments. Case is deferred to 19.07.2016.				

60	Case No.:22/2/80-ALC2/2016	Party Name: DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00025/AM17/	RLA File :05/23/040/00352/AM16/	Lic.No/Date:0510396448 27.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that as hard copy of the application of the firm has not been received, reminder to the firm and the RA was issued on 16.05.2016 through email and decided to remind them again to forward 4 sets of the application for consideration of the case. Case is deferred to 19.07.2016.				

61	Case No.:26/2/80-ALC2/2016	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00029/AM17/	RLA File :05/23/040/00355/AM16/	Lic.No/Date:0510396449 27.11.2015	Defer Date:19.07.2016
Decision: The Committee noted that DHI has informed that the case is to be considered as per Sub-Committee Report and decided to ask the firm to submit Essentiality Certificate from DGHC for ratification of norms. Case is deferred to 19.07.2016.				

62	Case No.:11/25/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
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	HQ File :01/80/050/00451/AM16/	RLA File :03/95/040/00621/AM16/	Lic.No/Date:0310800533 01.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to DRDO on 22.03.2016 for examination and comments. Case is deferred to 19.07.2016.			
	Case No.:37/2/80-ALC2/2016	Party Name: ISHWARI HEALTHCARE PVT LTD	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
63	HQ File :01/80/050/00040/AM17/	RLA File :03/94/040/00662/AM16/	Lic.No/Date:0310800525 01.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			
	Case No.:58/2/80-ALC2/2016	Party Name: AGH ALTECH PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
64	HQ File :01/80/050/00061/AM17/	RLA File :05/23/040/00374/AM16/	Lic.No/Date:0510396480 02.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			
	Case No.:17/2/80-ALC2/2016	Party Name: COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
65	HQ File :01/80/050/00020/AM17/	RLA File :03/94/040/00550/AM16/	Lic.No/Date:0310800631 03.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 16.05.2016 through email and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016			
	Case No.:15/2/80-ALC2/2016	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
66	HQ File :01/80/050/00018/AM17/	RLA File :05/23/040/00371/AM16/	Lic.No/Date:0510396524 04.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			
	Case No.:103/2/80-ALC2/2016	Party Name: EBM-PAPST INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
67	HQ File :01/80/050/00106/AM17/	RLA File :04/24/040/00187/AM16/	Lic.No/Date:0410161362 07.12.2015	Defer Date:19.07.2016
	Decision: The Committee noted that reminder to the firm & RA was issued on 16.05.2016 for hard copy of the application of the firm. Therefore, NC decided to send another reminder to the firm and the RA to forward 4 sets of the application for consideration of the case. Case is deferred to 19.07.2016.			

68	Case No.:13/25/80-ALC2/2015	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00453/AM16/	RLA File :03/95/040/00668/AM16/	Lic.No/Date:0310800834 09.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO Note NO.TL-13024/61/2016-MMM&A-DCMSME dated 03.06.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

69	Case No.:74/2/80-ALC2/2016	Party Name: KOSO INDIA PRIVATE LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00077/AM17/	RLA File :31/83/040/00121/AM16/	Lic.No/Date:3110065788 10.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 12.05.2016 through email and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.				

70	Case No.:51/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00054/AM17/	RLA File :05/23/040/00378/AM16/	Lic.No/Date:0510396605 14.12.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/70 dated 03.06.2016 as under:-				
- Net Fabricated weights of export items at Sl. No. 1 & 2 may be specified as 220 MT & 220 MT respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. - Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. - Quantity of import item at Sl. No. 2 may be allowed as 155518 Kgs. (162442 Meters) inclusive of 2 % wastage. - Quantity of import item at Sl. No. 3 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 69170 Kgs. inclusive of 20.6 % wastage after taking 20 % recovery from scrap. - Quantity of import item at Sl. No. 4 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 900 Kgs. inclusive of 2.04 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 14 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4276 Kgs. inclusive of 2.04 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 19488 Kgs. inclusive of 2.04 % wastage. - Quantity of import item at Sl. No. 7 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 48 Kgs. inclusive of 2.04 % wastage. - Quantity of import item at Sl. No. 8 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 240 Kgs. inclusive of 2.04 % wastage. - Quantity of import item at Sl. No. 9 may be allowed as 10 Nos. on net to net basis. Duty free				

- weight of this item may be allowed as applied for i.e. 8208 Kgs. inclusive of 2.04 % wastage.
12. Import item at Sl. No. 10 may be allowed on net to net basis with accountability clause
 13. Quantities of import items at Sl. No. 11 to 14(welding materials) may be allowed as applied for i.e. 1500 Kgs., 100 Kgs., 5000 Kgs. & 5000 Kgs. respectively.

RA may take further necessary action accordingly.

71	Case No.:102/2/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00105/AM17/	RLA File :04/24/040/00167/AM16/	Lic.No/Date:0410161426 15.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's reply dated 12.05.2016 has been sent to DHI on 23.05.2016 for examination and comments. Case is deferred to 19.07.2016.				

72	Case No.:10/25/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00450/AM16/	RLA File :04/24/040/00189/AM16/	Lic.No/Date:0410161431 16.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO Note No. TSW B 3/16/2016 dated 02.06.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly				

73	Case No.:24/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00027/AM17/	RLA File :05/24/040/00421/AM16/	Lic.No/Date:0510396625 16.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.				

74	Case No.:31/2/80-ALC2/2016	Party Name: FLEET GASKETS INDIA PVT. LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00034/AM17/	RLA File :05/23/040/00323/AM16/	Lic.No/Date:0510396627 16.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5, 11 & 12 (Export product wise) of Standard Deficiency Format. Case is deferred to 19.07.2016.				

75	Case No.:54/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
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HQ File :01/80/050/00057/AM17/	RLA File :05/23/040/00394/AM16/	Lic.No/Date:0510396636 16.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

76	Case No.:12/2/80-ALC2/2016	Party Name: HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00015/AM17/	RLA File :05/23/040/00376/AM16/	Lic.No/Date:0510396649 17.12.2015	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/84/2016-MMM&A-DCMSME dated 20.05.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

77	Case No.:18/2/80-ALC2/2016	Party Name: MULTI MAX ENGINEERING WORKS PVT.LTD.	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00021/AM17/	RLA File :05/24/040/00435/AM16/	Lic.No/Date:0510396656 17.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 12.05.2016 through email and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.				

78	Case No.:19/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00022/AM17/	RLA File :05/23/040/00392/AM16/	Lic.No/Date:0510396803 22.12.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/78 dated 03.06.2016 as under:- 1. Net Fabricated weights of export items at Sl. No. 1 to 6 may be specified as 1140 Kgs., 12300 Kgs., 1220 Kgs., 3950 Kgs., 60400 Kgs. & 60400 Kgs. respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 294 Kgs.(3.625 Meters) inclusive of 2.04 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 5. Quantities of import items at Sl. No. 3, 4 & 5(welding materials) may be allowed as applied for i.e. 300 Kgs., 350 Kgs. & 350 Kgs. respectively. RA may take further necessary action accordingly.				

79	Case No.:97/2/80-ALC2/2016	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:2210015389	Defer

:01/80/050/00100/AM17/	:22/24/040/00070/AM16/	22.12.2015	Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

Case No.:2/25/80-ALC2/2015	Party Name: MODERN FLEX ELECTRICALS,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
HQ File :01/80/050/00442/AM16/	RLA File :56/24/040/00039/AM16/	Lic.No/Date:5610004783 23.12.2015	
Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/80 dated 03.06.2016 as under:-			
1. Following may be suffixed with the description of export item: "OD 13.5 MM to 102 MM; WT 0.12 MM to 1 MM; PVC Coating thickness: 0.5 MM to 4 MM (on both sides)"			
2. Export item to contain 120.944 MT of Galvanized Steel.			
3. Import items at Sl. No. 1 may be allowed in Prime/Fresh condition only and accordingly word "Defective" given in the description of import item may be omitted.			
4. Word " of relevant grade & thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 126.99 MT as 1.05 Kgs./Kg. content in the export item.			
5. Word "Resin" given in the description of import item at Sl. No. 2 may be deleted and its quantity may be allowed as 20.01 MT as 1.05 Kgs./Kg. content in the export item.			
RA may take further necessary action accordingly.			

Case No.:82/2/80-ALC2/2016	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

Case No.:15/25/80-ALC2/2015	Party Name: SULZER PUMPS INDIA LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00455/AM16/	RLA File :03/95/040/00742/AM16/	Lic.No/Date:0310801412 30.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 29.03.2016 & 16.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.			

Case No.:19/25/80-ALC2/2015	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.03.2016 for			

examination and comments. Case is deferred to 19. 07.2016.

84	Case No.: 78/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00081/AM17/	RLA File :31/83/040/00139/AM16/	Lic.No/Date:3110065842 01.01.2016	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

85	Case No.: 10/2/80-ALC2/2016	Party Name: TREFILIERIES WIRE INDIA PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00013/AM17/	RLA File :34/24/040/00251/AM16/	Lic.No/Date:3410041786 05.01.2016	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

86	Case No.: 71/2/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00074/AM17/	RLA File :31/83/040/00131/AM16/	Lic.No/Date:3110065849 05.01.2016	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.			

87	Case No.: 3/25/80-ALC2/2015	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00443/AM16/	RLA File :05/24/040/00487/AM16/	Lic.No/Date:0510397209 06.01.2016	Defer Date:19.07.2016
	Decision: The Committee noted that the firm's reply dated 26.05.2016 has been sent to C&PC on 03.06.2016 for examination and comments. Case is deferred to 19. 07.2016.			

88	Case No.: 95/2/80-ALC2/2016	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	Defer Date:19.07.2016
	Decision: The Committee noted that DIPP has raised deficiency in the firm's application vide ID No.12/46/2016-TSW/88 dated 03.06.2016 as under and decided to send it to the firm to furnish reply:- 1. Difference in export items at Sl. No 7 to 11. 2. Information in respect of Sl. No. 3 of Standard Deficiency Format-Export product wise. 3. Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 8 to 10. 4. Justification/basis for the quantities of import items. Case is deferred to 19.07.2016.			

89	Case No.:86/2/80-ALC2/2016	Party Name: EPE PROCESS FILTERS & ACCUMULATORS P.LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00089/AM17/	RLA File :09/24/040/00535/AM16/	Lic.No/Date:0910063120 11.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that DIPP representative present in the meeting has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Sl. 3, 4, 5 & 11 (Export product wise) of Standard Deficiency Format. Case is deferred to 19.07.2016.				

90	Case No.:1/22/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00411/AM16/	RLA File :09/24/040/00552/AM16/	Lic.No/Date:0910063136 13.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to the firm on 18.05.2016 through email and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.				

91	Case No.:20/25/80-ALC2/2015	Party Name: KIRAN EXTRUSION MECHANICS PVT.LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00460/AM16/	RLA File :06/24/040/00037/AM16/	Lic.No/Date:0610038301 13.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that MSME has raised deficiency in the firm's application vide ID No.TL-13024/76/2016-MMM&A-DCMSME dated 11.05.2016 and decided to send it to the firm to furnish reply. Case is deferred to 19.07.2016.				

92	Case No.:72/2/80-ALC2/2016	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00075/AM17/	RLA File :31/83/040/00144/AM16/	Lic.No/Date:3110065873 15.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19. 07.2016.				

93	Case No.:9/2/80-ALC2/2016	Party Name: DRC TECHNO	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00012/AM17/	RLA File :52/24/040/00073/AM16/	Lic.No/Date:5210041733 18.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that MSME has raised deficiency in the firm's application vide ID No.TL-13024/79/2016-MMM&A-DCMSME dated 12.05.2016 and decided to send it to the firm to furnish reply. Case is deferred to 19.07.2016.				

94	Case No.: 3/22/80-ALC2/2015	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00413/AM16/	RLA File :34/24/040/00262/AM16/	Lic.No/Date:3410041818 19.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 06.04.2016 AND 12.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.				

95	Case No.: 4/25/80-ALC2/2015	Party Name: POLY MEDICURE LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00444/AM16/	RLA File :05/24/040/00504/AM16/	Lic.No/Date:0510397355 19.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 07.03.2016 for examination and comments. Case is deferred to 19.07.2016.				

96	Case No.: 65/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00068/AM17/	RLA File :05/23/040/00444/AM16/	Lic.No/Date:0510397374 20.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

97	Case No.: 75/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00078/AM17/	RLA File :05/23/040/00442/AM16/	Lic.No/Date:0510397391 21.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

98	Case No.: 85/2/80-ALC2/2016	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00088/AM17/	RLA File :08/24/040/00374/AM16/	Lic.No/Date:0810137083 27.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

99	Case No.: 107/2/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
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HQ File :01/80/050/00110/AM17/	RLA File :04/24/040/00208/AM16/	Lic.No/Date:0410161553 27.01.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the letter dated 18.05.2016 sent through email asking them to mention specific name of the Export Product as requested by DHI. Case is deferred to 19.07.2016.			

Case No.:1/25/80-ALC2/2015	Party Name: UNITED DRILLING TOOLS LTD.,	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Rejected
HQ File :01/80/050/00441/AM16/	RLA File :05/24/040/00493/AM16/	Lic.No/Date:0510397442 29.01.2016	
100	Decision: The Committee noted that the firm has not replied to the deficiency letter sent to the firm on 29.03.2016 and final reminder on 12.05.2016 through email to submit form Appendix 4E, duly filled in, (Calculation of Export/Import items) to DGFT for consideration of their case. Accordingly, NC decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.		

Case No.:7/25/80-ALC2/2015	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00447/AM16/	RLA File :32/24/040/00034/AM16/	Lic.No/Date:3210077807 29.01.2016	Defer Date:19.07.2016
101	Decision: The Committee noted that the firm has not replied to the deficiency raised by DEIT vide letter No. 17(13)/2016-IPHW dated 21.03.2016 and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 19.07.2016.		

Case No.:77/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Approved
HQ File :01/80/050/00080/AM17/	RLA File :05/23/040/00454/AM16/	Lic.No/Date:0510397457 01.02.2016	
102	Decision: The Committee decided to ratify the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/102 dated 03.06.2016 as under:- 1. Net Empty weights of export items at Sl. No. 1 & 2 may be specified as 23 MT & 1.3 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4. 3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 4. Quantity of import item at Sl. No. 3 may be allowed as 9412 Kgs.(8745 Meters) inclusive of 2.04 % wastage. 5. Quantity of import item at Sl. No. 4 may be allowed as 505 Kgs.(3690 Meters) inclusive of 2 % wastage. 6. Quantities of import items at Sl. No. 5, 6 & 7(welding materials) may be allowed as applied for i.e. 145 Kgs., 100 Kgs. & 50 Kgs. respectively. RA may take further necessary action accordingly.		

103	Case No.:64/2/80-ALC2/2016	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00067/AM17/	RLA File :05/23/040/00446/AM16/	Lic.No/Date:0510397475 02.02.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

104	Case No.:70/2/80-ALC2/2016	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
	HQ File :01/80/050/00073/AM17/	RLA File :05/23/040/00461/AM16/	Lic.No/Date:0510397471 02.02.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of DHI vide UO No. 3(50)/16-TSW (B) dated 12.05.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.				

105	Case No.:63/2/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00066/AM17/	RLA File :05/23/040/00459/AM16/	Lic.No/Date:0510397502 04.02.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

106	Case No.:68/2/80-ALC2/2016	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00071/AM17/	RLA File :05/24/040/00541/AM16/	Lic.No/Date:0510397530 08.02.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

107	Case No.:67/2/80-ALC2/2016	Party Name: ECOCAT INDIA PVT.LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00070/AM17/	RLA File :05/23/040/00472/AM16/	Lic.No/Date:0510397548 09.02.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

108	Case No.:62/2/80-ALC2/2016	Party Name: POLY MEDICURE LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510397556	Defer

:01/80/050/00065/AM17/	:05/24/040/00551/AM16/	10.02.2016	Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

Case No.: 73/2/80-ALC2/2016	Party Name: JAYANITA EXPORTS PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Approved
HQ File :01/80/050/00076/AM17/	RLA File :05/23/040/00418/AM16/	Lic.No/Date:0510397564 10.02.2016	
Decision: The Committee decided to ratify the norms based upon written recommendation of MSME vide UO No. TL-13024/85/2016-MMM&A-DCMSME dated 02.06.2016 (copy to be sent to RA and firm). RA may take further necessary action accordingly.			

Case No.: 7/5/80-ALC2/2016	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00156/AM17/	RLA File :31/83/040/00163/AM16/	Lic.No/Date:3110066008 25.02.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.			

Case No.: 92/2/80-ALC2/2016	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00095/AM17/	RLA File :05/24/040/00591/AM16/	Lic.No/Date:0510397741 26.02.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.			

Case No.: 91/2/80-ALC2/2016	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00094/AM17/	RLA File :05/23/040/00509/AM16/	Lic.No/Date:0510397776 01.03.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP vide ID No.12/36/2016-TSW/155 dated 03.05.2016) letter sent to the firm on 12.05.2015 through email and decided to send final reminder to them to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest. Case is deferred to 19.07.2016.			

Case No.: 9/5/80-ALC2/2016	Party Name: MACO CORPORATION (INDIA) PVT. LTD.,	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
HQ File :01/80/050/00158/AM17/	RLA File :02/24/040/00201/AM16/	Lic.No/Date:0210206522 03.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of			

the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.

114	Case No.: 88/2/80-ALC2/2016	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00091/AM17/	RLA File :03/95/040/00950/AM16/	Lic.No/Date:0310803138 08.03.2016	Defer Date:19.07.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 26.04.2016 for examination and comments. Case is deferred to 19.07.2016.				

115	Case No.: 99/2/80-ALC2/2016	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00102/AM17/	RLA File :03/95/040/00786/AM16/	Lic.No/Date:0310803239 11.03.2016	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 12.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.				

116	Case No.: 1/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00150/AM17/	RLA File :04/24/040/00259/AM16/	Lic.No/Date:0410161726 18.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

117	Case No.: 2/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00151/AM17/	RLA File :04/24/040/00253/AM16/	Lic.No/Date:0410161725 18.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

118	Case No.: 3/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00152/AM17/	RLA File :04/24/040/00254/AM16/	Lic.No/Date:0410161719 18.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

119	Case No.: 4/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410161723	Defer

:01/80/050/00153/AM17/	:04/24/040/00251/AM16/	18.03.2016	Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.			

120	Case No.:10/5/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00159/AM17/	RLA File :11/24/040/00010/AM16/	Lic.No/Date:1110028195 18.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

121	Case No.:8/5/80-ALC2/2016	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00157/AM17/	RLA File :05/24/040/00614/AM16/	Lic.No/Date:0510397996 21.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

122	Case No.:5/5/80-ALC2/2016	Party Name: ARCELOR MITTAL DHAMM PROCESSING PVT. LTD.	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00154/AM17/	RLA File :04/24/040/00252/AM16/	Lic.No/Date:0410161748 23.03.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

123	Case No.:96/2/80-ALC2/2016	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 12.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.				

124	Case No.:100/2/80-ALC2/2016	Party Name: AQUASUB ENGINEERING	Meet No/Date:5/80-ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00103/AM17/	RLA File :32/24/040/00044/AM16/	Lic.No/Date:3210077864 13.04.2016	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 12.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.				

125	Case No.:101/2/80-ALC2/2016	Party Name: AQUASUB	Meet No/Date:5/80-	Status:
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	ENGINEERING	ALC2/2016 07.06.2016	Deferred
HQ File :01/80/050/00104/AM17/	RLA File :32/24/040/00042/AM16/	Lic.No/Date:3210077866 13.04.2016	Defer Date:19.07.2016
Decision: The Committee noted that RA & Firm were requested to send 4 sets of application for consideration of the case on 12.05.2016 through email and decided to send another reminder to them to send hard copies of the application immediately. Case is deferred to 19.07.2016.			

126	Case No.: 6/5/80-ALC2/2016	Party Name: ALPINE COILS LLP	Meet No/Date:5/80- ALC2/2016 07.06.2016	Status: Deferred
	HQ File :01/80/050/00155/AM17/	RLA File :04/24/040/00022/AM17/	Lic.No/Date:0410161893 10.05.2016	Defer Date:19.07.2016
Decision: The Committee decided to request the RA & Firm to send 4 sets of application for consideration of the case as hard copy of the application has not been received in DGFT. Case is deferred to 19.07.2016.				

S.No.116

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd., Pune	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.31/83/040/00231/AM14	3110062832
Date: 07.06.2016		Request for revision of norms	dt.26.02.2014

Decision: The Committee noted that firm's reply dated 26.11.2015 has been sent to C&PC on 09.12.2015 for examination and comments.

Case is deferred to 19.07.2016.

S.No.117

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 07.06.2016		Request for fixation of norms	dt.01.02.2013

Decision: he Committee noted that the DIPP has furnished its written comments vide Note No. 12/108/2015-TSW/41-A / R dated 29.09.2015. The Committee also noted that the firm has submitted a copy of the EPCG licence vide its reply dated 16.11.2015. The Committee decided to deliberate further on it.

Case is deferred to 19.07.2016.

S.No.118

Case No. A/R-89	M/s. Freedom Ophthalmic Pvt. Ltd., Hosur	HQF.No.01/80/050/00525/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.04/24/040/00232/AM15	0410159832
Date: 07.06.2016		Request for amendment of norms	dt.03.12.2014

Decision: The Committee noted that firm's request dated 22.06.2015 has been sent to C&PC on 06.08.2015, followed by reminder on 23.10.2015 and 11.01.2016 to expedite their comments and decided to **remind C&PC again to expedite comments.**

Case is deferred to 19.07.2016.

S.No.119

Case No. A/R-90	M/s. Terumo Penpol Ltd.,	HQF.No.01/80/050/00073/AM16/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.53/21/040/00002/AM10	5310008377
Date: 07.06.2016		Request for fixation of norms	dt.28.05.2009

Decision: The Committee noted that firm's reply dated 02.01.2016 has been sent to C&PC on 06.01.2016 for comments and decided to await comments.

Case is deferred to 19.07.2016.

S.No.120

Case No. A/R-153	M/s. ISGEC Heavy Engineering Ltd., Yamunnagar	HQF.No.01/80/050/00102/AM16/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/23/040/00534/AM15	0510393476
Date: 07.06.2016		Request for revision of norm at import item No.1.	dt.04.03.2015

Decision: The Committee noted that the firm's request dated 17.09.2015 has been sent to DHI on 22.01.2016 for comments.

Case is deferred to 19.07.2016.

S.No.121

Case No. A/R-155	M/s. Transasia Bio Medicals Ltd., Mumbai	HQF.No.01/80/050/00489/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/00564/AM15	0310790197
Date: 07.06.2016		Request for fixation of norm	dt.13.10.2014

Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DIT on 22.01.2016 for comments.

Case is deferred to 19.07.2016.

S.No.122

Case No. A/R-170	M/s. Prijai Heat Exchangers Pvt. Ltd., Navi Mumbai	HQF.No.01/80/050/00134/AM12/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/01024/M111	0310622823
Date: 07.06.2016		Request for fixation of norms	dt.23.03.2011

Decision: The Committee noted that the firm has not replied to the deficiency letter raised (by DIPP on 26.04.2016) sent to them 18.05.2016 and **decided to send final reminder to them to furnish reply** failing which the case will be rejected without further notice with direction to pay the applicable custom duty with interest for EODC.

Case is deferred to 19.07.2016.

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.123

Case No. A/R-171	M/s. Boysen India Ltd., Utter Pradesh	HQF.No.01/80/050/00151/AM16/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/23/040/00113/AM16	0510394692
Date: 07.06.2016		Request for fixation of norms	dt.24.06.2015

Decision: The Committee noted that the firm's request dated 01.01.2016 has been sent to MSME on 07.03.2016 for comments.

Case is deferred to 19.07.2016.

S.No.124

Case No. A/R-172	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00513/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/24/040/00359/AM15	0510391954
Date: 07.06.2016		Request for revision of norms	dt.12.11.2014

Decision: The committee decided to modify/amend the norms as per written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 16.05.2016 (copy to be sent to RA and the firm).

RA may take further necessary action accordingly.

S.No.125

Case No. A/R-173	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00514/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/24/040/00367/AM15	0510391973
Date: 07.06.2016		Request for revision of norms	dt.13.11.2014

Decision: The committee decided to modify/amend the norms as per written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 16.05.2016 (copy to be sent to RA and the firm).

RA may take further necessary action accordingly.

S.No.126

Case No. A/R-174	M/s. Poly Medicure Ltd., New Delhi	HQF.No.01/80/050/00507/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/24/040/00377/AM15	0510392135
Date: 07.06.2016		Request for revision of norms	dt.25.11.2014

Decision: The committee decided to modify/amend the norms as per written recommendation of C&PC vide OM No.46011/106/2009-PC-II (Pt.) dated 16.05.2016 (copy to be sent to RA and the firm).

RA may take further necessary action accordingly.

S.No.127

Case No. A/R-11	M/s. ISGEC Heavy Engineering Ltd., Noida, Utter Pradesh	HQF.No.01/80/050/00358/AM16/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/23/040/00237/AM16	0510395598
Date: 07.06.2016		Request for revision of norms	dt.14.09.2015

Decision: The Committee noted that the firm's request dated 21.03.2016 has been sent to DHI on 28.04.2016 for comments. Case is deferred to 19.07.2016.

S.No.128

Case No. A/R-12	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00354/AM16/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/23/040/00190/AM16	0510395154
Date: 07.06.2016		Request for correction in quantity of import item No.6 of norms	dt.03.08.2015

Decision: The Committee decided to modify/amend the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/A/R-12 dated 03.06.2016 as under:-

1. As U-tubes are involved, quantity of import item at Sl. No. 6 may be allowed as 229832.96 Kgs. (204522 Mtrs.) inclusive of 2.04 % wastage.

RA may take further necessary action accordingly.

S.No.129

Case No. A/R-13	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00310/AM16/DES.I	Lic. No. & date
Meeting No.05/17	Utter Pradesh	RA.F.No.05/23/040/00175/AM16	0510395153
Date: 07.06.2016		Request for correction in quantity of import item No.1 of norms	dt.03.08.2015

Decision: The Committee decided to modify/amend the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/A/R-13 dated 03.06.2016 as under:-

1. Word "Empty" mentioned at Sl. No. 1 of the norms fixed for this case in NC meeting No. 23/80 dated 16.02.2016 may be corrected to "Fabricated" and accordingly "Net Fabricated weight" of each export item at Sl. No. 1 to 8 may be specified as 60 MT.

RA may take further necessary action accordingly.

S.No.130

Case No. A/R-14	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00060/AM16/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/00908/AM15	0310793628
Date: 07.06.2016		Request for correction in quantity of import item No.4 of norms	dt.05.02.2015

Decision: The Committee decided to modify/amend the norms based upon recommendation of DIPP vide ID Note No. 12/46/2016-TSW/A/R-14 dated 03.06.2016 as under:-

1. Typographical error may be corrected in respect of import item at Sl. No. 4 and its quantity may be allowed as 4243 Kgs. (as applied for).

RA may take further necessary action accordingly.

S.No.131

Case No. A/R-15	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00170/AM13/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/00078/AM13	0310697184
Date: 07.06.2016		Request for revision/amendment of norms	dt.01.06.2012

Decision: The Committee noted that DIPP representative present in the meeting has raised following deficiency in the firm's application and decided to send it to the firm to furnish reply:-

"Sl. No. 4 & 5 of Standard Deficiency Format".

Case is deferred to 19.07.2016.

S.No.132

Case No. A/R-16	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00197/AM15/DE S.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/00034/AM15	0310783663
Date: 07.06.2016		Request for revision of norms	dt.30.05.2014

Decision: The Committee noted that DIPP representative present in the meeting has raised following deficiency in the firm's application and decided to send it to the firm to furnish reply:-

"Sl. No. 3, 4, 5 and 11 of Standard Deficiency Format".

Case is deferred to 19.07.2016.

S.No.133

Case No. A/R-17	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00288/AM12/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.03/95/040/00346/AM12	0310649471
Date: 07.06.2016		Request for amendment of norms	dt.19.08.2011

Decision: The Committee noted that the firm's request dated 10.11.2015 has been sent to DHI on 28.04.2016 for comments.

Case is deferred to 19.07.2016.

S.No.134

Case No. A/R-19	M/s. Stanadyne Amalgamation Pvt. Ltd., Thiruvallur(RN)	HQF.No.01/80/050/00557/AM15/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.04/24/040/00235/AM15	0410159951
Date: 07.06.2016		Request for fixation of norms	dt.01.01.2015

Decision: The committee decided to ratify the norms as per written recommendation of MSME vide U.O. Note No. 30 (56)/15-ME dated 26.05.2016 (copy to be sent to RA and the firm). RA may take further necessary action accordingly.

S.No.135

Case No. A/R-39	M/s. Spirotech Heat Exchangers Pvt. Ltd., New Delhi	HQF.No.01/80/050/00100/AM16/DES.I	Lic. No. & date
Meeting No.05/17		RA.F.No.05/24/040/00573/AM15	0510393958
Date: 07.06.2016		Request for revision of norms	dt.24.04.2015

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's request dated 06.11.2015 has been sent to DIPP on 31.05.2016 for comments.

Case is deferred to 19.07.2016.

S.No.136

Case No. A/R-40	M/s. L&T-MHPS	HQF.No.01/80/050/00832/AM11/DES.I	Lic. No. & date
Meeting No.05/17	Boilers Pvt. Ltd.,	RA.F.No.03/95/040/00765/AM07	0310609444
Date: 07.06.2016	Mumbai	Request for revision of norms	dt.05.01.2011

Decision: The Committee decided to modify/amend the norms based upon recommendation of DHI vide ID Note No. Nil dated 31.05.2016 as under:-

"Description of items may be read as in AA".

RA may take further necessary action accordingly.

S.No.137

Case No. A/R-41	M/s. Modine	HQF.No.01/80/050/00042/AM14/DES.I	Lic. No. & date
Meeting No.05/17	Thermal Systems	RA.F.No.04/24/040/00260/AM14	0410143936
Date: 07.06.2016	Pvt. Ltd., Kancheepuram	Request for revision of norms	dt.06.03.2013

Decision: The Committee noted that the firm's request dated 22.01.2016 has been sent to DIPP on 31.05.2016 for comments.

Case is deferred to 19.07.2016.

S.No.138

Case No. A/R-42	M/s. Modine Thermal Systems Pvt. Ltd.,	HQF.No.01/80/050/00043/AM14/DES.I	Lic. No. & date
Meeting No.05/17	Kancheepuram	RA.F.No.04/24/040/00261/AM14	0410143937
Date: 07.06.2016		Request for revision of norms	dt.06.03.2013

Decision: The Committee noted that the firm's request dated 22.01.2016 has been sent to DIPP on 31.05.2016 for comments.

Case is deferred to 19.07.2016.

S.No.139

Case No. A/R-43	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00213/AM11/DES.I	Lic. No. & date
Meeting No.05/17	Tiruchirapalli	RA.F.No.04/24/040/00068/AM11	0410115017
Date: 07.06.2016		Request for revision/amendment of norms	dt.28.06.2010

Decision: The Committee noted that the firm's request dated 22.01.2016 has been sent to DHI on 31.05.2016 for comments.

Case is deferred to 19.07.2016.

S.No.140

Case No. A/R-44	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00249/AM11/DES.I	Lic. No. & date 0410114137 dt.31.05.2010
Meeting No.05/17		RA.F.No.04/24/040/00034/AM11	
Date: 07.06.2016		Request for revision/amendment of norms	

Decision: The Committee noted that the firm's request dated 22.01.2016 has been sent to DHI on 31.05.2016 for comments.

Case is deferred to 19.07.2016.

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. - 06
07/06/2016

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 4th May, 2016

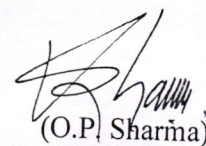
OFFICE MEMORANDUM

Sub: Application from M/s Sunrise Industries (India) Ltd. for the import of raw material against the export of Glass Fibre reinforced plastic product containing 50% relevant synthetic resin and 50% glass fibre by weight (tanks, vessels=ITC HS code 84798970 and Gratings, Scrubbers, piles and ducting & their fittings etc. ITC HS Code 84879000 for issue of advance licence (Licence No. 3410040452 dated 14.08.2014) – reg.

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/607/AM-15/DES-1/1892 dated 13.03.2015 forwarded an application for issue of advance licence from M/s Sunrise Industries (India) Ltd. for the import of raw material against the export of Glass Fibre reinforced plastic product containing 50% relevant synthetic resin and 50% glass fibre by weight (tanks, vessels=ITC HS code 84798970 and Gratings, Scrubbers, piles and ducting & their fittings etc. ITC HS Code 84879000 for issue of advance licence (Licence No. 3410040452 dated 14.08.2014) and to communicate that the firm's application has been examined and the following norms are recommended:-

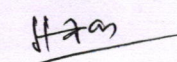
Name of Export Item(s)	Qty in kg.	Name of import Item(s)	Qty. in kg
Glass Fibre reinforced plastic product containing 50% relevant synthetic resin and 50% glass fibre by weight (tanks, vessels=ITC HS code 84798970 and Gratings, Scrubbers, piles and ducting & their fittings etc. ITC HS Code 84879000	1 kg	Relevant synthetic resin 1, vinyl ester resin	0.525
		Relevant glass fibre reinforcement 2 direct roving	0.244
		Relevant glass fibre reinforcement 4. Roving woven	0.2441
		Relevant glass fibre reinforcement 1. Chopped strands Mat	0.0315
		Relevant glass fibre reinforcement 3. Surfacing Mat	0.00525

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Office of the Development Commissioner
Ministry of Micro Small & Medium Enterprises
Mechanical Division

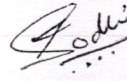
28
07/06/2016

Subject: AA no 0710108479 dated 08.07.15 for M/s S and W Jewellery Pvt. Ltd.

Norms may be fixed as follows:-

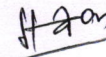
- Per unit weight of export product may be mentioned as 140 gms.
- Import may be allowed for 310.4 kg (40 nos).

This issues with the approval of Director (ME) for taking view by NC.



(KSSodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
UO note No TL-13024/82/2016-MMM&A-DCMSME dated 20.05.16



HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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7/6/16

Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

0310800834 *Sodhi* 9.12.15
Subject: AA no 0310799823 dated 29.10.15 in respect of M/s Undercarriage and tractor parts pvt Ltd

As per the details, norms may be fixed as follows:-

- Weight of one forged link RH and one forged link LH may be specified as 5.078 kg each.
- Relevant size of item at Sno 1 to 14 of items of import may be allowed on net to net basis with NIL wastage and accountability clause
- Item of Import at Sno 15, being a consumable, may be allowed @ upto 5% FOB value.
- Item of import at Sno 16 may be allowed for 664756 kg after affecting 1/3rd recovery for scrap and inclusive of 35% wastage.

This issue with the approval of Director(ME).

Sodhi
(KS Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/61/2016-MMM&A-DCMSME dated 03.06.16

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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7/6/16
3

Department of Heavy Industry

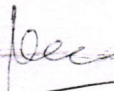
0410161431

Subject: Ratification of AA No 0410161431 of BHEL Chennai

Export Product: prefabricated Piping for 3 x 660 MW NTPC Karanpura Power Project ,
EP weight 10389 MT to be incorporated in AA.

Inputs

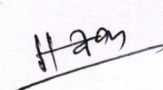
Sl No	%wastage on net content
1to3,11	Word relevant be prefixed. %age wastage as per C-1647
4,6 to 10	Net to net under GN4
5	C-1647 (Raw material at S.No15)


K.K Tiwari

Industrial Advisor

Dy DGFT,NC-I Udyog Bhavan

TSW B 3/16/2016 dated 2/6/2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

38

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

76
07/06/2015

Subject: AA no 0510396649 dated 17.12.15 in respect of M/s Honda Trading Corp

Norms may be fixed as follows:-

- Weight of Palladium in per unit export product may be mentioned as 1.444 gms.
- Relevant size of Sno 1 of items of import may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 2 of items of import may be allowed, as applied, inclusive of 0.27% wastage.

This issues with approval of Director (ME).

KSSodhi

(KSSodhi)
A D (ME)

Sh Hardhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi
UO No TL-13024/84/2016-MMM&A-DCMSME dated 20.05.16

Har
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(39)

91
07/08/2016

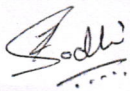
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0610038301 dated 13.01.16 for M/s Kiran Extrusion Mechanics Pvt Ltd.

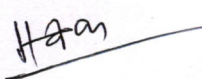
The following information is required:-

- Detailed technical note on manufacturing process including the relevant flow sheet.
- Assembly drawing of the export product to be submitted clearly defining the placement of import items.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Quantity of import item (S.No 1 to 9) required PER UNIT of export product.
- Quantity of S.No. 7 to 9 of items of import to be imported.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/76/2016-MMM&A-DCMSME dated 11.05.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(40)

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

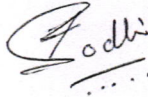
93
07/06/2016

Subject: AA no 5210041733 dated 18.01.16 for M/s DRC Techno.

The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Firm to elaborate use/specification of Sno 3 of items of import.

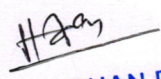
This issues with the approval of Director (ME) for taking view by NC.



(K.S.Sodhi)
AD (ME)

✓ Shri H.Das: FTDO, DGFT Udyog Bhawan, New Delhi

UO note no TL-13024/79/2016-MMM&A-DCMSME dated 12.05.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(41)

104
07/06/2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no
AA no 0510397471 dt 02-02-16

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S
ISGEC Ltd. This Office recommends the following.

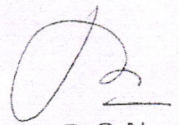
Export

600 Ton Mechanical Press- 1 Number

Import

Sl. No.	Item	Recommendations
1	Steel plates	Of relevant grade may be added to the description. Quantity as per SION C-1647
2 to 12	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).

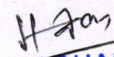


B.C. Nayak
Development Officer
12-05-16

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(50)/16-TSW(B)

dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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109
7/6/2016

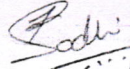
Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0510397564 dated 10.02.16 in respect of M/s Jayanita Exports Pvt Ltd.

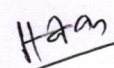
The norms may be fixed as follows:-

- Relevant size of import may be allowed for 98335 kg inclusive of 3.5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/85/2016-MMM&A-DCMSME dated 02.06.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

(43)

S.No. 124
07/06/2016

No. 46011/106/2009-PC-II (Pt.)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Revised Recommendation

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the May 16, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391954 dated 12.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

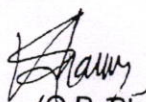
The undersigned is directed to refer to our earlier Office Memorandum of even number dated 19.01.2016 (copy enclosed) on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

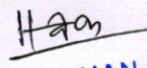
Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6829 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3521 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0160 Kgs
d) Calcium Zinc Stabilizer	0.0107 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Roller Wheel	Net plus 2% Wastage
10. Paper Filter	Net plus 2% Wastage
11. Filter	Net plus 2% Wastage
12. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
13. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi

Encl: as above


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

44

S.No-124
7/6/16

No. 46011/106/2009-PC-II (Pt.)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

S.No 97(I)

Room No. 223, A Wing
Shastri Bhawan, New Delhi-110 001
Dated the January 19, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391954 dated 12.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00514/AM-15/DES-1/1674 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for Import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product.
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6829 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3521 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0160 Kgs
d) Calcium Zinc Stabilizer	0.0107 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Paper Filter	Net plus 2% Wastage
10. Filter	Net plus 2% Wastage
11. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
12. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority:-

07C
(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Haa
HARADHAN DASS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

45

S.No. 125
07/06/2016

No. 46011/106/2009-PC-II (Pt.)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Revised Recommendation

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the May 16, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391973 dated 13.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

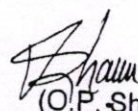
The undersigned is directed to refer to our earlier Office Memorandum of even number dated 19.01.2016 (copy enclosed) on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for Import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Roller Wheel	Net plus 2% Wastage
10. Paper Filter	Net plus 2% Wastage
11. Filter	Net plus 2% Wastage
12. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
13. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi

Encl: as above


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

46

OFFICE MEMORANDUM

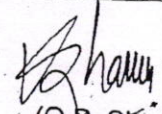
Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510391973 dated 13.11.2014) for export of Non-Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets) and corresponding import – reg

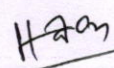
The undersigned is directed to refer to U.O. No. 01/80/050/00514/AM-15/DES-1/1675 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Item to be exported	Quantity
Non Pyrogenic Sterile Intravenous Infusion Sets (I.V.Sets)	1 No.
Raw Material allowed for Import	Quantity
1. P.P. Granules	1.05Kg/Kg content in export product
2. Latex Bulb	Net plus 2% Wastage
3. ABS	1.05Kg/Kg content in export product
4. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
5. Needle (Stainless Steel)	Net plus 2% Wastage
6. Luer Lock With Cap	Net plus 2% Wastage
7. Y-Site	Net plus 2% Wastage
8. Roller Body	Net plus 2% Wastage
9. Paper Filter	Net plus 2% Wastage
10. Filter	Net plus 2% Wastage
11. Medical Kraft Paper (GSM 100+/-40%)	Net plus 2% Wastage
12. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 126
07/06/2016

No. 46011/106/2009-PC-II (Pt.)
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Revised Recommendation

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the May 16, 2016

OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510392135 dated 25.11.2014) for export of Flow Regulator with PVC Tube and corresponding import – reg

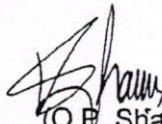
The undersigned is directed to refer to our earlier Office Memorandum of even number dated 19.01.2016 (copy enclosed) on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

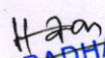
Item to be exported	Quantity
Flow Regulator with PVC Tube	1 No.
Raw Material allowed for Import	Quantity
1. I.V Flow Regulator	Net plus 2% Wastage
2. Luer Lock	Net plus 2% Wastage
3. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
4. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
5. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613

Encl : as above


(O.P. Sharma)
Joint Industrial Adviser
Tel: 011-23071442
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Email: omsharma@nic.in


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S. No. 95(I)

S. No. 126
7/6/16

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the January 19, 2016

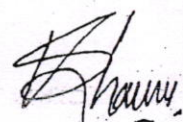
OFFICE MEMORANDUM

Sub : Application from M/s. Poly Medicure Limited, New Delhi for issue of advance licence (Licence No. 0510392135 dated 25.11.2014) for export of Flow Regulator with PVC Tube and corresponding import – reg

The undersigned is directed to refer to U.O. No. 01/80/050/00507/AM-15/DES-1/1676 dated 16.01.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Item to be exported	Quantity
Flow Regulator with PVC Tube	1 No.
Raw Material allowed for Import	Quantity
1. I.V Flow Regulator	Net plus 2% Wastage
2. Luer Lock	Net plus 2% Wastage
3. Raw material recommended for 1 Kg Tube & parts/ components made from PVC compound	1.067 Kg/Kg content in export product
a) PVC Resin	0.6912 Kgs
b) Di-Octyl Phthalate (DOP)/ Hexamoll Dinch	0.3564 Kgs
c) Di-Octyl Adipate (DOA)/ Plastomoll DOA	0.0162 Kgs
d) Calcium Zinc Stabilizer	0.0108 Kgs
e) Calcium Stearate	0.0054 Kgs
4. Medical Kraft Paper (GSM 100+/-40%)	As per packing policy
5. Polyester Poly laminate Film/Soft Blister Film	As per packing policy

This has approval of the competent authority.



(O.P. Sharma)

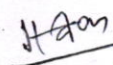
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Sl. No. 134
07/06/2016

30(56)/15-ME

Subject: AA no 0410159951 dated 01.01.15 for M/s Standyne Amalgamations Pvt Ltd.

Norms may be fixed as follows:

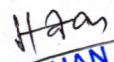
- Per unit weight of export product may be mentioned as 280 gms.
- Import may be allowed for 60000 nos. However the weight may be allowed for 20160 kgs inclusive of 20% wastage after affecting 20% wastage for scrap.

This issue with the approval of Director (ME).



(K.S. Sodhi)
AD (ME)

Shri Hardhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(56)/15-ME dated 20.05.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Sl.No 136
7/6/16

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website: <http://dgft.gov.in>

Subject: Request for revision of norms in respect of Advance Authorization No.0310609444 dated 05.01.2011 issued under Para 4.7 of HBP Vol. - I of M/s. L&T-MHPS Boilers Pvt. Ltd., Mumbai

Please find enclosed copy of Firm's request dated 04.01.2016 and its enclosures on the subject mentioned above. DHI is therefore requested to examine the matter and furnish their comments, as this case is to be re-listed on 07.06.2016.

हाराधन दास
(Haradhan Das) 31/5/16

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
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✓ Shri K.K. Tiwari., I.A., Department of Heavy Industry, Room No. 476, Udyog Bhawan, New Delhi 110011.

DGFT,I.D.No.01/80/050/00832/AM11/DES-I/DES-I/ 229

Dated: 31/5/16

Description of items may be read as in AA.

FTDO. DES-I

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
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(51)

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